

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "A" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.3154/Del/2015
Assessment Year : 2011-12**

Auro Sagar Pvt.Ltd., G-8, Maharani Bagh, New Delhi-110064. PAN-AAACN0192K	Vs	ACIT, Central Circle-5, New Delhi.
APPELLANT		RESPONDENT

**ITA No.6454/Del/2015
Assessment Year : 2012-13**

Auro Sagar Pvt.Ltd., G-8, Maharani Bagh, New Delhi-110064. PAN-AAACN0192K	Vs	DCIT, Central Circle-5, New Delhi.
APPELLANT		RESPONDENT
Appellant by	Sh.Tanpreet Kohli, CA	
Respondent by	Sh.Prakash Dubey, Sr.DR	
Date of Hearing	15.01.2021	
Date of Pronouncement	15.01.2021	

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2011-12 & 2012-13 are directed against the orders of Ld. CIT(A)-24, New Delhi dated 27.02.2015 & 01.10.2015 respectively.

2. The learned counsel for the assessee, vide its letter dated 13.01.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate

to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, both appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 15th January, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI